

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3995
ANSWERED ON:21.03.2013
PHALGUNA SAKA VIOLATION OF COMPANY LAW BY LOOP TELECOM
Lal Shri Kirodi

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has conducted any inquiry into the alleged violation of company laws by the Loop Telecom;
- (b) if so, the findings and present status thereof;
- (c) if not, the time by which the said inquiry is likely to be concluded; and
- (d) the time by which action is likely to be taken against the said company?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) (SHRI SACHIN PILOT) IN THE MINISTRY OF CORPORATE AFFAIRS

- (a) The Ministry of Corporate Affairs has not ordered any Inspection/Investigation into the affairs of Loop Telecom.
- (b) to (d) In view of the above, does not arise.